

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [M/s AGRS Projects LLP]		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s AGRS Projects LLP
2.	Date of incorporation of corporate debtor	26/12/2017
3.	Authority under which corporate debtor is incorporated / registered	ROC, Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAL-5103
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No-501, RR Pramodha Apartments, RR Colony, Near Collectorate, Reddy Gunta Check Post, Chittoor-517002, Andhra Pradesh
6.	Insolvency commencement date in respect of corporate debtor	18-01-2022
7.	Estimated date of closure of insolvency resolution process	16-07-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Srinivas Gudla Rao, IBBI/IPA/-001/IP-P02093/2020-2021/13333
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No-201, Aqua Towers, East Point Colony, Visakhapatnam-530017, Andhra Pradesh, agrsprojectscirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No-A-1, BR's Princeton apartment, CBM Compound, VIP Road, Visakhapatnam-530003, Andhra Pradesh, agrsprojectscirp@gmail.com
11.	Last date for submission of claims	31-01-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. Not Applicable 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned in col 10 above.....

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [M/s AGRS Projects LLP] on [18-01-2022].

The creditors of [M/s AGRS Projects LLP], are hereby called upon to submit their claims with proof on or before [31-01-2022] to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class in Form CA.

SRINIVAS GUDLA RAO

Submission of false or misleading proofs of claim shall attract penalties. Interim Resolution Professional
Sd/-
Name and Signature of Interim Resolution Professional :Srinivas Gudla Rao
Date and Place: :20-01-2022 and
Chittoor

